

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) Nos.6545-6546/2021

(Arising out of impugned final judgment and order dated 27-08-2021 in CRLQP No.15030/2021 27-08-2021 in CRLMP No.8197/2021 passed by the High Court of Judicature at Madras)

RAVI @ ANUBAV RAVI

Petitioner(s)

VERSUS

THE INSPECTOR OF POLICE

Respondent(s)

(With appln.(s) for IA No.108537/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.108538/2021-EXEMPTION FROM FILING O.T.)

Date : 07-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Anandh Kannan N., AOR
Mr. Balaji Srinivasan, Adv.
Mr. Mohammed Sharukh Khan, Adv.
Mr. Chirag Madan, Adv.
Mr. Hardik Rupal, Adv.

For Respondent(s) Mr. Dushyant Dave, Sr. Adv.
Mr. V. Krishnamurthy, AAG/Sr. Adv.
Mr. Hasan Mohamed Jinnah, Adv.
Dr. Joseph Aristotle S., Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Sidharth Luthra, learned Senior Counsel for the petitioner seeks permission of the Court to withdraw the Special Leave Petitions.
- 2 The Special Leave Petitions are dismissed as withdrawn.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master